



**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
BEFORE**

**HON'BLE SHRI JUSTICE G. S. AHLUWALIA**

**ON THE 22<sup>nd</sup> OF MARCH, 2025**

**MISC. CRIMINAL CASE No. 50552 of 2022**

***VISHWA PRATAP SINGH***

*Versus*

***THE STATE OF MADHYA PRADESH AND OTHERS***

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**Appearance:**

*Shri Girija Shankar Sharma – Advocate for applicant.*

*Dr. Anjali Gyanani- Public Prosecutor for respondent/State.*

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**ORDER**

This application, under Section 482 of Cr.P.C., has been filed for quashment of FIR in Crime No.45/2022 registered at Police Station Rawatpura, District Bhind (M.P.) for offences punishable under Sections 498-A, 34 IPC and under Sections 3 and 4 Dowry Prohibition Act.

2. According to prosecution case, respondent No.2 lodged an FIR to the effect that with consent of her parents, on 20.07.2020 she solemnized court marriage with applicant. Thereafter she used to visit her parental home. After marriage, her in-laws i.e. Vishwa Pratap Singh (husband), Chandkunwar (mother-in-law), Vikrant (elder brother-in-law) and Tahar Singh (father-in-law) started harassing her physically and mentally stating that she has performed court marriage with their son and therefore they would keep her only when she brings from her father



Rs.10 lacs and a car. She apprised about the same to her family members. On 26.07.2022, Tahar Singh (father-in-law) after hurling abuses, left her to her parental home. When her father and other family members tried to appease them, they did not pay any heed to and while returning, reiterated that respondent No.2 would be kept only when she would bring Rs.Ten Lacs and a car and accordingly, FIR was lodged.

3. It is submitted by counsel for applicant that parties have amicably settled the dispute and accordingly this Court, by order dated 13.03.2025, had directed the parties to appear before the Principal Registrar of this Court for verification of factum of compromise.

4. The Principal Registrar, after recording statements of parties, has submitted the following report:

**18.03.2025**

In compliance of Hon'ble Court order dated 13.03.2025 the matter is placed before me for verification of compromise

Complainant/Respondent No.2 Smt Mohini is present alongwith his Counsel Shri Akash Pandey Adv who has identified him.

Accused/Applicant Vishva Pratap Singh is present alongwith his Counsel Shri Purushottam Sharma Adv who has identified him.

**Other Accused mentioned in the F.I.R. namely Tahar Singh, Vikrant Singh and Smt Chandkunvar Devi are not made party in this case. However they are present today and their statement are recorded which are attached.**

Parties have submitted copy of their Aadhar Cards regarding their identification.

Parties have filed I.A.No.12347/2024 and I.A. 12348/2024 for compromise alongwith their affidavits.

Statements of Complainant/Respondent No.2 Smt Mohini and Accused/Applicant Vishva Pratap Singh, Tahar Singh, Vikrant Singh and Smt Chandkunvar Devi recorded. Matter perused, inquired and



verified as to factum of compromise.

Having verified the factum of compromise from the Complainant/Respondent No.2 Smt Mohini and Accused/Applicant Vishva Pratap Singh, Tahar Singh, Vikrant Singh and Smt Chandkunvar Devi, I am of the view that parties have arrived at compromise voluntarily, without any threat, inducement or coercion.

Report is submitted accordingly.

Therefore, case be listed as per order of the Hon'ble Court.”

Thus, it is clear that parties have amicably settled their dispute. Since it is a family dispute and the allegations are not against the society, therefore FIR in Crime No.45/2022 registered at Police Station Rawatpura, District Bhind (M.P.) for offences punishable under Sections 498-A, 34 IPC and under Sections 3 and 4 Dowry Prohibition Act, and criminal prosecution arising out of the same are hereby quashed on the basis of compromise *qua* applicant. Applicant is hereby acquitted.

5. Application succeeds and is hereby *allowed*.

**(G.S. Ahluwalia)**  
**Judge**